

ITEM NO.202

COURT NO.13

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).30642/2008

(From the judgement and order dated 21/10/2008 in	CTR	No.
1306/2008 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)		

M/S.MAJHOLA DIST.& CHEM.WORKS,PILIBHIT Petitioner(s)

VERSUS

COMMISSIONER, TRADE TAX COMM.TAX, U.P. Respondent(s)

(With appln(s) for PERMISSION TO FILE LENGTHY LIST OF DATES and
prayer for interim relief and office report)
(FOR FINAL DISPOSAL)

WITH SLP(C) NO. 30658 of 2008

(With appln(s) for permission to place addl. documents on record
and with prayer for interim relief and office report)

(FOR FINAL DISPOSAL)

SLP(C) NO. 30664 of 2008

(With appln(s) for permission to place addl. documents on record
and with prayer for interim relief and office report)

(FOR FINAL DISPOSAL)

SLP(C) NO. 30683 of 2008

(With appln(s) for permission to place addl. documents on record
and with prayer for interim relief and office report)

(FOR FINAL DISPOSAL)

Date: 22/07/2011 These Petitions were called on for hearing today.

CORAM : HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Mr.Prakash Kumar Singh, Adv.

For Respondent(s) Mr. Sunil Gupta, Sr. Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. Manoj Dwivedi, Adv.
Mr. Gunnam Venkateswara Rao, Adv.

UPON hearing counsel the Court made the following

ORDER

2

Adjourned. Be listed on a non-miscellaneous day in the month of September, 2011 in terms of the prayer made by the counsel appearing for the petitioner.

(NAVEEN KUMAR)
COURT MASTER

(RENU DIWAN)
COURT MASTER